

श्री जांगड़े: क्या यह सच है कि मध्य प्रदेश में छोटा नागपुर और उड़ीसा के लोहा और कोयला ज्यादा मिलता है या मिल सकता है ?

श्री के० शी० मालवीय: मैं ने कहा कि बहुत काफी तादाद में लोहा और कोयला मिलता है लेकिन मैं नुलनात्मक दृष्टि से नहीं बतला सकता ।

LEGAL STATUS OF MUKHTARS

*1207. **Shri N. P. Sinha:** (a) Will the Minister of Law be pleased to state whether the Mukhtars (legal practitioners) of India or of any State made any representation to the Government of India for being given equal status with the pleaders (Bachelors of Laws) entitling them to practise in Civil Courts so far as C.P.C. is concerned?

(b) If so, what steps are proposed to be taken to bring about necessary amendments to the Legal Practitioners' Act and other Acts relating thereto?

(c) In how many States have these Mukhtarship Examinations been abolished and in how many are they still in force?

The Minister of Law and Minority Affairs (Shri Biswas): (a) Yes, Sir. The Mukhtar's Associations of Uttar Pradesh, Bihar and Orissa States made representations on these lines.

(b) No amendment of the Legal Practitioners Act or of any other Act for this purpose is under contemplation at present.

(c) The Mukhtarship examination has been abolished in all Part A States except West Bengal and Assam and to some extent Orissa. As regards Part B States and Part C States, I do not have complete or definite information, but I understand that there are Mukhtars practising in Madhya Bharat and Rajasthan only, and that in these two States also fresh recruitment of Mukhtars has been stopped.

Shri N. P. Sinha: In view of the fact that examinations in Bihar have been abolished and that the practising Mukhtars are as good as LL.B. will Government be pleased to amend the Legal Practitioners' Act and give them equal status?

Shri Biswas: Amendment to the Legal Practitioners' Act is not called for, even if Mukhtars are to be allowed to practise, because the matter lies in the hands of the State High Courts.

Shri A. M. Thomas: May I know whether this and similar questions have not been referred to the All-India Bar Committee?

Shri Biswas: The All-India Bar Committee is dealing with the question of unification of all grades of legal practitioners in this country and in the usual course this matter will be considered by that committee.

FORT COCHIN (MERGER)

*1209. **Shri A. M. Thomas:** (a) Will the Minister of States be pleased to state whether there has been a representation from the Travancore-Cochin Government to have Fort Cochin an enclave of the Malabar District of Madras, merged in the Travancore-Cochin State?

(b) If so, what has been the result of such a representation?

(c) Have the Central Government informed the Chief Minister of Travancore-Cochin State that it was not possible?

(d) If so, what are the reasons that prompted the Central Government to arrive at such a decision?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes, a representation has been received from the Government of Travancore-Cochin in the matter.

(b) and (c). The matter is under consideration in consultation with the Travancore-Cochin Government.

(d) Does not arise.

Shri A. M. Thomas: May I know, Sir, what is the exact area and population of Fort Cochin?

Dr. Katju: The area of Fort Cochin is one square mile and population 40,000.

Shri A. M. Thomas: May I know, Sir, whether the Madras Government has been consulted in this matter?

Dr. Katju: The Madras Government was consulted on the previous occasion and will be consulted now also.

Shri A. M. Thomas: May I know, Sir, whether the State Government has brought to the notice of the Central Government the difficulties that that State feels in the matter of administration of fiscal laws as well as con-

trol measures due to the existence of this one square mile area within that State as a pocket?

Dr. Katju: All these matters and many other matters have been brought to the attention of the Government of India.

Shri A. M. Thomas: May I know, Sir, whether the reply that was given when this matter was raised in the State Assembly, that the Central Government has refused to accede to the request of the State Government is correct?

Dr. Katju: Probably the hon. Member is aware that in 1949 this question was raised and was examined at great length, in consultation with the Travancore-Cochin and Madras Governments. Many considerations were raised at that time. The Madras Government in return demanded the accession from the Travancore-Cochin Government of some isolated areas. Now this demand has been revived and all those factors will be taken into consideration. The decision is not so simple as it is made to appear. But we will do the best we can.

Shri A. M. Thomas: Am I to understand that the answer given in the Travancore-Cochin Assembly that the Central Government has sent a reply to the Chief Minister to the effect that it is not possible for the Central Government to effect such a merger is correct or not?

Dr. Katju: I am not aware of it. I have not read the statement to which the hon. Member refers.

Shri P. T. Chacko: As regards merger with Travancore-Cochin, may I know whether Government have assessed the public opinion in this enclave?

Dr. Katju: That will have to be assessed—the public opinion of people there as well as of people living about and there are so many factors to be considered.

Shri A. M. Thomas: May I know, Sir, whether for purposes of delimitation and for purposes of forming territorial constituencies, Fort Cochin is linked with an area which is 70 miles away from that place?

Dr. Katju: That may be so.

Shri Heda: In view of the fact that there are many more enclaves of Part A States within the areas of Part B States, do Government contemplate to formulate some all-India uniform policy?

Dr. Katju: But this question has not yet been under consideration—the appointment of an All-India Commission.

Kumari Annie Mascarene: Will the principles applied in the merger of Tangasseri and Anjango with Travancore-Cochin, apply to the merger of Cochin Port with the same State?

Dr. Katju: I really cannot give a definite answer.

CENTRAL GOVERNMENT OFFICERS FROM HYDERABAD

*1210. **Shri Krishnacharya Joshi:** (a) Will the Minister of States be pleased to state the number of Government servants from Hyderabad State whose services have been taken over by the Government of India?

(b) What is the number of I.A.S. officers whose services have been transferred to the Central Government from Hyderabad?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). Information is being collected and will be laid on the Table of the House in due course.

Shri Krishnacharya Joshi: In view of the fact that some of the I.A.S. officers of other States are appointed in the Hyderabad service, do Government propose similarly to take over the services of some of the I.A.S. officers of Hyderabad in the Central or other State Government service?

Dr. Katju: I want notice.

Dr. Suresh Chandra: May I know the number of Central Government officers who have been declared undesirable by the Hyderabad State?

Dr. Katju: Not to my knowledge.

Shri Achuthan: May I know whether any officer from any Part B State has been taken by the Central Government?

Dr. Katju: The answer I have given to this question is that the information is being collected. I would ask, hon. Members to wait for that information.

Shri Mohiuddin: Is it a fact that in respect of some of the officers who have been taken over from the Hyderabad service to the Central Excise Department, their grade of salary has not yet been fixed?

Dr. Katju: I want notice, Sir.